

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 05**  
**IA No. 364/JPR/2024**  
**CP No. (IB)- 03/9/JPR/2018**  
**Under Section 9 of IBC, 2016**

**In the matter of:**

**M/s UVA Engineers Pvt. Ltd. ... Operational Creditor/Applicant**

**Versus**

**Maha Associated Hotels Pvt. Ltd. ... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

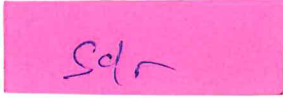
For the RP : Prakul Khurana, Adv.  
Ankit Sareen, Adv.  
Gourav Asati, Adv.  
Tara Chand Meenia, RP

For the Respondent : Karan Gandhi, Adv.

**ORDER**

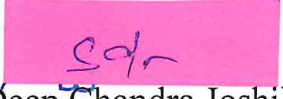
IA (IBC) Plan No. 06/JPR/2024 was filed by the RP under Section 30(6) read with 60(5) of the IBC, 2016 for approval of Resolution Plan. Submissions were heard on resolution plan on 09.07.2024 and order was reserved. IA No. 364/JPR/2024 filed by Mr. Sandeep Gupta (one of the resolution Applicant) is taken today. Mr. Karan Gandhi, Adv. appearing for the Applicant. Mr. Prakul Khurana, Adv. along with Mr. Ankit Sareen, Adv. appearing for the RP. Mr. Tara Chand Meenia, RP present in person. Submissions heard. Order is reserved. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 3 days together with any case laws that they

place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.



Sd/-

(Rajeev Mehrotra)  
Technical Member



Sd/-

(Deep Chandra Joshi)  
Judicial Member

July 24, 2024